

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
COURT - 2

ITEM No.207 - IA/36(AHM)2021
in
CP(IB) 257 of 2019

Proceedings under Section 7 IBC

IN THE MATTER OF:

Indian Overseas Bank
V/s
Jason Dekor Pvt Ltd

.....Applicant

.....Respondent

Order delivered on: 30/04/2024

Coram:

Mrs. Chitra Hankare, Hon'ble Member(J)
Dr. Velamur G Venkata Chalapathy, Hon'ble Member(T)

PRESENT:

For the RP	: Mr. Arjun Sheth, Adv. a.w Mr. Rajiv Chawla, Adv.
For the SRA	: Mr. Nipun Singhvi, Adv. a.w Ms. Pragati Tiwari, Adv.
For the IOB/CoC	: Mr. Anip Gandhi, Adv. a.w Mr. Raju Kothari, Adv.
For the SM	: Mr. Dhruvit Shah, Adv. a.w Mr. Kiran Shah, FCA
RP in person	: Mr. George Samuel

ORDER

IA/36(AHM)2021

Written submissions are filed by all the parties.

Heard Ld. Counsels for Resolution Professional, SRA and CoC. Ld. Counsel for the SRA, in-spite of arguments made by the Resolution Professional and CoC that there was no impact of Rainbow and no claim was filed by ST department. He insisted that he would not continue to extend the bank guarantee in view of the Rainbow judgement implication on the Resolution Plan and its distribution to creditors.

Order is reserved.

-Sd-

DR. V. G. VENKATA CHALAPATHY
MEMBER (TECHNICAL)

-Sd-

CHITRA HANKARE
MEMBER (JUDICIAL)